

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RELEVANT PARTICULARS**

<b>DIVYANSHI MINERAL &amp; METAL PRIVATE LIMITED</b>		
1.	Name of corporate debtor	Divyanshi Mineral & Metal Private Limited
2.	Date of incorporation of corporate debtor	01 <sup>st</sup> June, 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U26910RJ2013PTC042753
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Kama Vihar, Daangion KA Guda, Lakhawali, Udaipur- 313001, Rajasthan, India.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced On: 03.09.2019 Copy received on 05.09.2019
7.	Estimated date of closure of insolvency resolution process	03 <sup>rd</sup> March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kedarram Ramratan Laddha  IBBI/IPA-001/IP-P00586/2017-18/11115
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B – 1002, 10 <sup>th</sup> Floor, Mondeal Square, Near Prahladnagar Garden, S.G. Highway, Ahmedabad – 380 015, Gujarat, India. E- mail id: <a href="mailto:ip@kpsjca.com">ip@kpsjca.com</a>
10.	Address and e-mail to be used for Correspondence with the Interim Resolution Professional	6/5, Sahayog Apartment, Keshavnagar, Subhash bridge, RTO Circle, Ahmedabad – 380004 Gujarat
11.	Last date for submission of claims	19 <sup>th</sup> September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for relevant forms: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Details of Authorised Representative: <b>Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Divyanshi Mineral & Metal Private Limited** Order Pronounced On: 03.09.2019  
Copy received on 05.09.2019.



The creditors of **Divyanshi Mineral & Metal Private Limited** are hereby called upon to submit their claims with proof on or before **19.09.2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Name and Signature of Interim Resolution Professional**



**Date: 07<sup>th</sup> September, 2019**  
**Place: Ahmedabad**

**Kedarram Ramratan Laddha**